

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:371
ANSWERED ON:24.02.2010
CORRUPTION IN COAL COMPANIES
Bali Ram Dr.

Will the Minister of COAL be pleased to state:

- (a) whether a large number of cases relating to corruption have been referred to Central Vigilance Commission (CVC) by public sector coal companies;
- (b) if so, the details thereof during the last three years and the current year, company-wise and year-wise;
- (c) whether the CVC has submitted its report to concerned authority;
- (d) if so, the details thereof;
- (e) whether the CVC has also recommended the name of officers for punishments who were found guilty;
- (f) if so, the details thereof alongwith the names of these officers; and
- (g) the number of cases in which no action has been taken in this regard and the reasons therefor?

Answer

THE MINISTER OF STATE FOR COAL(IC) IN THE MINISTRY OF COAL AND MINISTER OF STATE(IC) IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SRIPRAKSH JAISWAL)

- (a) to (g): The information is being collected and will be laid on the Table of the House.